

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **03.07.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Ramu Annamalai & 2 Others  
-Vs-  
GI Technology Pvt. Ltd. & 6 Others

**MAIN PETITION NUMBER** :CP/69(CHE)/2021

**(IA/MA) APPLICATION NUMBERS**

IA(CA)/91(CHE)/2024, MA/69(CHE)/2021, IA(CA)/43(CHE)2022, IA(CA)/67(CHE)2022

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**COMMON ORDER**

**CP/69(CHE)/2021**

Present: Shri. Ankith Jain, Ld. Counsel for the Petitioner in the main petition.

Shri.Solaiappan, Ld. Counsel for the Respondent No.2. in the main petition.

Objections to the valuation report filed. Copy served.

List the application for hearing on **21.08.2024**.

**IA(CA)/91(CHE)/2024**

Present: Shri. Solaiappan, Ld. Counsel for the Applicant.  
Shri. Ankith Jain, Ld. Counsel for Respondent No. 2 to 4.

Respondent No. 1 is the company.

List the application for reply / hearing on **21.08.2024**.

**MA/69(CHE)/2021**

Present: Shri. Ankith Jain, Ld. Counsel for the Applicant.

None for the Respondents.

Despite time and opportunity given, Respondents have not filed the reply.

Their right to file reply is sslosed.

List the application for hearing on **21.08.2024**.

**IA(CA)/43(CHE)2022**

Present: Shri. Solaiappan, Ld. Counsel for the Applicant.

Shri. Ankith Jain, Ld. Counsel for the Respondent No. 2 to

Pleadings are complete.

On joint request, list the application for hearing with the main petition on **21.08.2024**.

**IA(CA)/67(CHE)2022**

Present: Shri. Ankith Jain, Ld. Counsel for the Applicant.

Shri. Solaiappan, Ld. Counsel for the Respondent No. 2

R1 is the company.

Proof of service on the Respondents not filed. R2 has already filed the counter.

Proof of service be filed.

List the application for appearance of the other Respondents / hearing on **21.08.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM  
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN  
MEMBER (JUDICIAL)**

vs